

शिक्षा मंत्री (डा० का० ला० श्रीमाली):

(क) जी, नहीं।

(ख) भारत सरकार ने हाल ही में कुछ आदेश निकाले हैं जिनके अनुसार विविध क्षेत्रों के अध्यापकों को पुरानी तिथियों से उच्चतर वेतन मान दिये जाने चाहिये। इसके फलस्वरूप बहुत से अध्यापकों के वेतन पुनः निर्धारित किये गये थे जिनके कारण अध्यापकों को कुछ बकाया राशि देनी पड़ी। बकाया राशि के कुल दावे २४८० थे। इनमें से अब तक ९४० का भुगतान किया जा चुका है। बाकी के दावों को शीघ्र निपटाने के लिये प्रत्येक सम्भव उपाय किया जा रहा है।

Board of Control for Cricket in India

2448. { **Shri Ram Krishan Gupta:**
Shri Madhusudan Rao:

Will the Minister of Education be pleased to refer to the reply given to Starred Question No. 1725 on the 27th April, 1960 and state:

(a) whether the report of the Committee appointed to inquire into certain allegations against the Board of Control for Cricket in India has been considered; and

(b) if so, the result thereof?

The Minister of Education (Dr. K. L. Shrimall): (a) and (b). The comments of the Board of Control for Cricket in India are still awaited. It is only after the receipt of the Board's comments, that the matter can be considered further by the Council.

Acquisition and Requisitioning of Land

2450. { **Shri Ram Krishan Gupta:**
Shri Rameshwar Tantia:
Sardar Iqbal Singh:

Will the Minister of Law be pleased to refer to the reply given to Starred Question No. 88 on the 11th February, 1960 and state the further progress

since made towards the enactment of a consolidated law applicable uniformly throughout the country in regard to acquisition and requisitioning of land?

The Deputy Minister of Law (Shri Hajarnavis): After the reply to Starred Question No. 88 on the 11th February, 1960, further reminders were sent to State Governments drawing attention to the urgency of the matter, and so far, eight State Governments have sent their views on the recommendations of the Law Commission contained in the Report. Replies from other State Governments and also from some Ministries are still awaited.

In the meantime an exploratory conference with State representatives at official level was held on the 30th August, 1960, to ascertain, if possible, the views of the State Governments in the matter. The views expressed indicate that the consideration of this Report will take considerable time.

Fire-fighting Personnel in Defence Installations

2451. { **Shri Ram Krishan Gupta:**
Shri Rameshwar Tantia:
Sardar Iqbal Singh:
Shri Pangarkar:

Will the Minister of Defence be pleased to refer to the reply given to Unstarred Question No. 1418 on the 24th March, 1960 and state:

(a) whether Government have considered the suggestions for including certain further items in the scale of uniform for fire-fighting personnel in the defence installations; and

(b) if so, the result thereof?

The Minister of Defence (Shri Krishna Menon): (a) and (b). Government have recently issued orders sanctioning the issue of uniforms to civilian fire fighting personnel employed in the various Defence Installations on a permanent basis according to the scale fixed in June 1957. The

scale of issue of Dungaree Overall has, however, been increased from 33 1/3 to 100 per cent of the authorised strength of the personnel. The Government have also accepted in principle the suggestion that additional items of protective clothing should be issued to the Fire Services personnel employed in installations manufacturing hazardous substances like acids, phosphorus etc., but have decided that as such clothing does not strictly constitute an item of uniform, it should be dealt with as an item of fire brigade store and equipment. Questions relating to the grant of an allowance for washing of uniforms and the issue of uniforms to drivers and fitters attached to Fire Services are under consideration.

Committee on Moral and Religious Education

2452. { Shri Ram Krishan Gupta:
Sardar Iqbal Singh:
Shri A. M. Tariq:
Shri Harish Chandra Mathur:
Shri S. C. Samanta:
Shri Subodh Hansda:

Will the Minister of Education be pleased to state:

(a) whether Government have considered the findings of the Committee appointed on moral and religious education; and

(b) if so, the result thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) & (b). Government are in general agreement with the Committee's recommendations which have been forwarded to the respective authorities for necessary action. In addition, a small committee is being set up for preparing suitable literature for all stages of education—from primary to university.

Training Centre for the Adult Blind at Dehra Dun

2453. { Shri Ram Krishan Gupta:
Shri Rameshwar Tantia:
Sardar Iqbal Singh:

Will the Minister of Education be pleased to refer to the reply given to

Unstarred Question No. 1558 on the 30th March, 1960 and state:

(a) whether Government have examined the question of giving increased subsidy to blind workers in the workshop of the Training Centre for the Adult Blind at Dehra Dun; and

(b) if so, the result thereof?

The Minister of Education (Dr. K. L. Shrimali): (a) and (b). The matter is still under consideration.

Adulteration of Ghee

2454. Shri Ram Krishan Gupta: Will the Minister of Scientific Research and Cultural Affairs be pleased to refer to the reply given to Starred Question No. 1720 on the 27th April, 1960 and state:

(a) whether the chronic toxicity tests of the chemical compound suitable for use as an additive to Vanaspati to enable detection of adulteration of ghee with Vanaspati have since been completed; and

(b) if so, the details thereof?

The Minister of Scientific Research and Cultural Affairs (Shri Humayun Kabir): (a) and (b). Tests conducted on laboratory animals with two batches of the compound revealed its toxic effect on liver and kidneys. Tests on the 3rd batch are under way.

Property Tax on Government Buildings in Delhi

2455. { Shri Ram Krishan Gupta:
Sardar Iqbal Singh:
Shri B. C. Mullick:

Will the Minister of Home Affairs be pleased to refer to the reply given to Starred Question No. 1773 on the 27th April, 1960 and state:

(a) whether Government have since examined their actual liability in regard to property tax levied by the Delhi Municipal Corporation on Government buildings constructed prior to the 26th January, 1950 and service charges in respect of other buildings; and